

C1-4835/2022

Office of the Chief Judicial Magistrate,
Kozhikode, dated : 18,06.2022

NOTIFICATION

- Read : 1. Order No.B1(A)-55279/2021 (3) dated 13.04.2022
of the Hon'ble High Court of Kerala.
2. Notification No. B1(A)-55279/2021 (4)dated
09.05.2022 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred Under Section 14 (1) of the Criminal Procedure Code 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the local limits of the area within which the Magistrate whose name is specified in column I of the schedule given below may exercise all or any of the powers vested on him as Judicial First Class Magistrate by the Code and by the High Court, in the local area specified under column No. III of the said schedule with effect from the date of joining duty.

SCHEDULE

| Sl. No. | Name of Magistrate and court | District | Local limits of police station area wise jurisdiction |
|---------|-------------------------------------------------------------------------|-----------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| | I | II | III |
| 1 | Sri.Manesh.S.V., Judicial First Class Magistrate-I, Kozhikode. | Kozhikode | First and second class jurisdiction over the limits of Panniyankara, Chemmangad, Chevayur and Kozhikode Railway Police Stations and Second Class jurisdiction over Kozhikode Town Police Station. except the jurisdiction over the cases U/s 138 NI Act in which the cause of action arise within the limits of Kozhikode Town and Panniyankara Police Stations. |

Sd/-
Chief Judicial Magistrate,
Kozhikode.

To
The Magistrates concerned.